

Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment on the subject 'Implementation of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006- rules made thereunder.

SECOND BATCH OF THE SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 2010-11

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table, a statement (in English and Hindi) showing the Second Batch of the Supplementary Demands for Grants (General), for the year 2010-11.

GOVERNMENT BILL—*Introduced*

**The Juvenile Justice (Care and Protection of Children) Amendment
Bill, 2010**

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Sir, I beg to move for leave to introduce a Bill further to amend the Juvenile Justice (Care and Protection of Children) Act, 2000.

The question was put and the motion was adopted.

SHRIMATI KRISHNA TIRATH: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...*(Interruptions)*... No; no, please go back to your seats. ...*(Interruptions)*... The House is adjourned till 2.00 p.m.

The House then adjourned at five minutes past twelve of the clock.

The House re-assembled after lunch at two of the clock,
THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair.

STATEMENT BY MINISTER

XIX Commonwealth Games, Delhi 2010

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Statement by Minister, Dr. M.S. Gill.
...*(Interruptions)*...

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): Mr. Vice-Chairman, Sir, I rise to lay a statement on the recently concluded Commonwealth Games (CWG), 2010, on the Table of the House. ..*(Interruptions)*..

“Sir, I wish to make a statement on the recently concluded Commonwealth Games (CWG), 2010.

The XIX Commonwealth Games were organized successfully in Delhi, India, with its rich haul of medals emerged as a significant sporting nation in the world. Indian athletes registered outstanding medal winning performance, even in those sports such as gymnastics, athletics, swimming, etc. which have, traditionally, been poor-performing sports. Women athletes also recorded excellent performances.

The Commonwealth Games were an occasion to celebrate sporting excellence. We got an opportunity to present our culture, our capabilities and warm hospitality to the whole world. The sports and other venues have been acclaimed as among the best in the world. The games have left behind a lasting legacy for sports, strengthened the sporting culture in the nation and given us hope and inspiration for grater successes in the future.

Mr. Vice-Chairman, Sir, it is gratifying that both Houses of Parliament have acknowledged and expressed their appreciation for the achievements of our young sportspersons.

The achievements were made possible through the Scheme Preparation for Indian Team for Commonwealth Games, 2010. In approving this Scheme in June, 2008, our Government had the foresight to recognize the importance of specialized training for improving the performance of our sportspersons and enhanced the budget allocation from the existing Rs.40 crores to Rs.678 crores. The Scheme was implemented for about two-and-a-half years prior to the CWG, 2010. Under the Scheme, 1200 sportspersons were provided intensive training for 305 days in a year with 75 days of training and exposure to international competitions abroad and high quality coaching with scientific and medical back up in various disciplines.

The results of this Scheme have been excellent, with India winning 101 medals including 38 Gold Medals, the highest ever in any major international sporting event. The number of medals won were more than double the medals India had won in the last Commonwealth Games. India stood second in the Medal Tally, after Australia and ahead of other major sporting nations such as England, Canada and South Africa.

The total approved outlay for CWG, 2010, was of Rs.11687.25 crores including an amount of Rs.351.48 crores for the Commonwealth Youth Games held in Pune in 2008.

The Games were held in 18 disciplines, at 17 competition venues. Construction of the Games Village was undertaken by DDA/ Ministry of Urban Development. Training and competition venues around the city of Delhi were financed and implemented by various agencies such as SAI, DDA, GNTCD, the NDMC, University of Delhi and Jamia Milia. The Government of Delhi had also undertaken several city improvement/sports infrastructure projects for the Games, from its own Plan funds.

Twelve major stadia such as Jawaharlal Nehru Stadium Complex, Indira Gandhi Stadium Complex, Major Dhyan Chand Hockey Stadium, S.P. Mukherjee Swimming Pool Complex were completed in good time and won praise from all.

However, close to the date of commencement of the Games, there were instances of difficulties with the final stages of completion and Games readiness in the Games Village and the accidental collapse of a foot overbridge near Jawaharlal Nehru Stadium that were, however, overcome well in time.

In view of reports regarding shortcomings in final completion deadlines and various deficiencies, the Prime Minister reviewed the preparations for the Games in a high level meeting held on 14th August, 2010, with the members of the Group of Ministers set up for overseeing CWG, 2010. Several key decisions were taken including close monitoring at the level of Cabinet Secretary who would liaise with Group of Ministers to ensure effective coordination amongst all agencies. All pending works were expeditiously completed through time bound action plans and a quality audit of the completed facilities was carried out. Finally, all the concerned Ministries and agencies were asked to conduct thorough investigations into all complaints that had been received and those found guilty should face severe and exemplary punishment.

Sir, the Government is well aware that a number of concerns have been raised regarding CWG, 2010. These include:

- (i) allegations of corruption in the conduct of the Games, misappropriation of funds, mismanagement, wasteful expenditure and wrongdoing related to the Games.
- (ii) Delay in completion of sports and city infrastructure projects.
- (iii) Defects in quality of construction, poor site management and escalation of costs and
- (iv) Accidents during the construction of CWG related projects; and
- (v) Steps taken by the Government to punish the guilty.

During the Monsoon Session of Parliament, the Government had assured the House that irregularities will be inquired into and the guilty punished.

Sir, a high-level Committee (HLC) headed by Shri V.K. Shunglu was constituted on 25.10.2010. It is to submit its report in three months.

It is expected to go into:

- (i) the role and responsibilities of the signatories to the Host City Contract and the overall implications of the obligations entered into through the Host City Contract;

- (ii) the planning and execution of development projects related to the Games, and contracts for service delivery with reference to time, cost and quality;
- (iii) the issues relating to the effectiveness of the organizational structure and governance for organization, preparation and conduct of the Games at all levels, including the Organizing Committee and its key functional areas;
- (iv) examination of weaknesses in management, alleged misappropriation, irregularities, wasteful expenditure and wrongdoing in the conduct of the Games and recommending action on the same;
- (v) the issues relating to financing the Games, including estimates of revenue and expenditure;
- (vi) the issues concerning coordination between various agencies involved in the development of infrastructure and conduct of the Games;
- (vii) the role of international/national advisors/consultants/officials of Organizing Committee in the conduct of the Games;
- (viii) the overall impact of the Games including legacy for city infrastructure, sports infrastructure and sports development;
- (ix) the lessons learnt for the future on each of the above, including establishment of a mechanism for laying down timeframes and effective monitoring, creation of a legally sustainable framework for hosting similar international sporting events, appropriate financial management and internal audit, media interaction and communication, etc.

At the same time, the Comptroller and Auditor General of India has started auditing all Games-related projects and the expenditure of the OC. It plans to complete this exercise within three months and present a draft report by the first week of January, 2011. The Central Vigilance Commission (CVC) is examining various complaints received regarding the Games. Other agencies such as the Central Bureau of Investigation, Enforcement Directorate and Income Tax authorities are investigating alleged irregularities.

Sir, as would be evident, we have taken several steps to address the concerns. I reiterate that all irregularities will be examined and the guilty will not be spared. I would like to assure this august House that we will carefully take on board the recommendations of the Shunglu Committee, the CAG, the CVC, etc. before agreeing to host similar international sporting events.

I seek the support of this august House for these measures.”

...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Sir, the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2010 is a very small Bill. ... (*Interruptions*)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Prof. K.V. Thomas. ... (*Interruptions*)...

The House is adjourned to meet at 11.00 a.m. on 18th November, 2010. ... (*Interruptions*)...

The House then adjourned at three minutes past two of the clock till eleven of the clock on Thursday, the 18th November, 2010.